



5th AMITY ADR TOURNAMENT 2022

DATES: 3rd March -4th March 2022

Organized by:

Amity Law School, Noida

[Amity University, Uttar Pradesh, India]

ABOUT AMITY LAW SCHOOL:

Amity Law School Noida, (ALSN), an institution of Amity University, Uttar Pradesh, not only focuses on the legal aptitude but also on the practicality, while enlightening the students on the intricacies of law. It is fully geared to provide its students with an innovative and stimulating exposure. The high standards of legal education integrate their legal concepts with an incisive and practical understanding of law. The courses here develop the general skills and core competencies essential for legal education. The focus is on the development of the capacity to analyze and reason, oral and written communication, knowledge application, intellectual curiosity and professional integrity. Amity Law School Noida has been organizing various National and International Mooting competitions, Quizzes, Debates to encourage the students to develop their interest towards law as a whole.

A Tournament on ADR shall be conducted by the Alternative Dispute Resolution Society of Amity Law School, Noida with the aim to bridge the gap between the theoretical and practical application of concepts. Alternative Dispute Resolution (ADR) provides a substitute to the conventional methods of resolving disputes. It offers to resolve various types of matters including civil, commercial, industrial and family etc., where litigation takes years to settle the disputes. It also provides the parties with a channel to initiate a dialogue and reach the settlement expeditiously and cost-effectively. Generally, ADR uses a neutral third party who helps the parties to communicate, discuss the differences and resolve the dispute. It is a method which enables individuals and groups to maintain co-operation, social order and provides opportunity to reduce hostility.

The main objective of this tournament is to bring out the latent talents of students, providing them with a learning experience and building their competitive spirit. It seeks to encourage them to explore the various aspects of dispute resolution, understand its intricacies and receive a more practical understanding of the alternate methods of dispute settlement out of court, which will ultimately promote the various mechanisms of ADR.

ABOUT THE TOURNAMENT:

The ADR Society of Amity Law School Noida is pleased to announce the **5th edition** of the prestigious **Amity Alternative Dispute Redressal Tournament 2022, scheduled on 3rd March -4th March 2022**. This event would be a great opportunity for all law students (Currently pursuing a five-year integrated course, three-year LLB or LLM) across the world.

This event is of great importance in the present scenario as in India there is a legal regime regulating Arbitration & Conciliation and it will help simulate transactional negotiations or mediation, as it involves diverse areas of law, including environmental, intellectual property, family law etc. It is a 2-day event which will consist of three sub-events namely **Mediation-Arbitration, Negotiation and Client Counseling**. ADR encourages litigants to negotiate directly with each other prior to some other legal process that are very much like a courtroom process. It is an upcoming law arena devoted to preparing a generation of law professionals capable of facing future demands confidently.

It is a unique initiative and one of the best avenues worldwide where students can experience a medley of dispute resolution activities simultaneously. The main event comprised three sub-events which gives more subject specific and efficient control over the event and stipulated the knowledge station effectively.

The brief of the events are as follows:

- **The Mediation Arbitration Competition** - It is a hybrid of Mediation and Arbitration. Each team will consist of 2 participants. Neutral party is adopted for mediation and if failed the party must go for Arbitration.
- **Negotiation competition** - Each team will consist of 2 participants one will be the attorney and the other being the client, who will negotiate the differing party in the most adept manner.
- **Client Counseling Competition** - Each team shall consist of 2 members. The Competition simulates a law office consultation in which two law students, acting as lawyers are presented with a hypothetical dispute brought before them by a client-actor.

****Note: One team can participate only in one event in the whole ADR Tournament.***

SUBJECT MATTER OF THE COMPETITION:

- Civil Law
- Contract Law
- Constitutional Law
- Consumer Law
- Intellectual Property Rights
- Family Law
- Environmental Laws
- Property Law
- Company Law
- Any Other Ancillary Laws.

(Note: The subject area is not limited to the above-mentioned domain of law)

Eligibility Criteria: -

- It is mandatory for each college/institute team to take part in all 3 above mentioned events to be eligible for the ADR Tournament Prize.
- Maximum two teams from each college/institute are allowed to participate in each event.
- The participants shall be students from any year/semester of the three or five-year LLB course or LLM from any Law College/Institute.

Participant's Guide:

- To register for 5th Amity ADR Tournament, please fill the following form to book a slot- <https://docs.google.com/forms/d/1W-gacJ-foauknnwxJN12g4ZaTSiKxD3ZBDoj4qJMuM/edit?usp=sharing>
- The mode of the competition will be online.
- Link for the payment portal – <https://www.amity.edu/NSPG/ALSN-ADR2022/>
- Negotiation simulations should be sent to the given email address with the subject “Negotiation stimulation by: Team Code-**” on the specified dates. Email Address: - drsocietvalsn@gmail.com (Negotiation Simulation is to be submitted for only the preliminary round).
- For any query Subject of the email to be sent will be “5th Amity ADR Tournament Query” along with the details of their respective colleges.

- The participants shall have a soft copy of Negotiation Simulations handy at the time of event, so as to share it if required.
- The competition is capped to the participation of 40 institutes across the globe. The Registration will be accepted on **first-cum-first-serve basis**.

GENERAL GUIDELINES

Composition: -

- Each team shall consist of 6 members for the tournament i.e., 2 members for each Competition.
- Not more than two teams per institution will be permitted for the competitions.
- Cross-teams are not permitted.
- Students will not be allowed to participate in more than one competition.
- The team code shall be allotted by the host institution prior to commencement of the event and continue to be the same till the final rounds.
- The team composition shall not be altered after registration.
- The host shall not be responsible for any technical issues faced by any participant (in case of virtual event).

Language: -

The language of the Tournament shall be English.

Dress Code

The dress code for the Tournament shall be strictly black and white (Indian / Western) formals.

FORMAT OF THE TOURNAMENT

The Alternative Dispute Resolution Tournament, consists of the following competitions under its fold-

- Mediation-Arbitration Competition.
- Negotiation Competition.
- Client Counseling Competition.

Scoring Criteria and Structure: Each competition in the tournament shall carry definite weightage in terms of 'Points' to be adjudged as the Winner of the Tournament in the manner as mentioned below.

ADR TOURNAMENT POINTS	WINNERS	RUNNERS UP	SEMI FINALISTS	PARTICIPATION
Negotiation	10	8	5	2
Med-Arb	10	8	5	2
Client counseling	10	8	5	2

Eligibility for ADR Tournament:

The winner of the ADR Tournament will be given a Champions Prize.

- The College/Institution will have to participate in all three Competitions in the ADR Tournament to be eligible to win the Champions Prize of the ADR Tournament.
- Penalty Deductions, if any, shall be considered in calculating the Tournament Points for the ADR Tournament.

Tie-Breaker System: In case of two or more institutes having the same number of tournament points, the ADR Champion shall be decided based on the following tie breaker method-

- (1) The institute with the highest number of wins.
- (2) In case the tie continues, the institute with the highest number of runners-up.
- (3) In case the tie still stands, the institute with the highest number of semis – finalists.
- (4) In case the tie continues, the institute with the highest number of quarter- finalist.
- (5) If the tie continues, the decision of the organizing committee shall after due considerations, decide the issue.

Decision: The decision of the judges shall be final, and binding and the decision of the Organizing Committee shall be final and binding regarding the interpretation of Rules and any query.

MEDIATION ARBITRATION COMPETITION

(RULES & REGULATIONS)

- **Team Composition:**

The team shall consist of one Mediator and one Arbitrator. The Arbitrators are suggested to make notes during the competition, if required.

- **Brief about the event**

The Mediation-Arbitration Competition is a hybrid of Mediation and Arbitration. In the initial phase, the presiding neutral third-party acts as a mediator and coaches (or) encourages the parties towards a settlement. In the shadow of Med-Arb, the participants first try to resolve the dispute through mediation, failing which the parties adopt the process of arbitration.

- **Time frame**

- Each participant (Mediator + Arbitrator) in the Preliminary Round will be allotted 10 minutes each (7+3) in which, 7 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Quarter-final Round will be allotted 12 minutes each (9+3) in which, 9 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Semi-final Round will be allotted 15 minutes each (12+3) in which, 12 minutes is for the participant to resolve the dispute amicably and 3 minutes are for the judges to cross-question the participants.
- Each participant (Mediator + Arbitrator) in the Final Round will be allotted 20 minutes each (15+5) in which, 15 minutes is for the participant to resolve the dispute amicably and 5 minutes are for the judges to cross-question the participants.

- **Judging Criteria** The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Presentation	15
Knowledge of Law	25
Application of Law	25
Mediation and Arbitration Skills	35
TOTAL	100

***Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.**

NEGOTIATION COMPETITION

(RULES & REGULATIONS)

- **Brief about the event**

In Negotiation competition, each team shall consist of an attorney and a client who will negotiate with the differing party in the most adept manner. Here where two parties in a conflict or dispute reach a settlement between themselves that they can both agree on. Negotiations are reached through discussions made between the representatives of the parties without any involvement of the third party.

- **Competition Format:**

General Guidelines-

- Each team is required to submit a negotiation simulation in soft copy format on/or prior to the specified date. The Negotiation Simulations should be construed in a reasonable manner and any interpretations made by the Participating Teams should only be limited to drawing rational inferences. Excessive interpretation and creation of new facts by the Participating Teams will attract a penalty. Clarifications, if any, associated with a Negotiation Simulation should be sought by a Participating Team from the Organising Committee before the specified date. In case of any doubts, the interpretation supplied by the organizing committee shall remain the official interpretation of a Negotiation Simulation.
- Please note the Negotiation Simulation shall not exceed more than 5 Pages (exclusive of Cover Page).
- Formatting Features of the Simulation: 12, Times New Roman, 1.5 Line Spacing and Justified Text.

- **Time frame:**

1. **The Preliminary Round** will have a Time Limit of 30 (thirty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 15 (fifteen) minutes, in which the teams shall conclude their deliberations. The time allotted shall be inclusive of opening statement, post negotiation analysis statement, question-answer round.
2. **The Quarter Final Rounds** shall consist of Eight qualifying Teams with the highest score in the Preliminary Round. The Quarter final Rounds will have a Time Limit of 40 (forty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 20 (twenty) minutes, in which the teams shall conclude their deliberations.
3. **The Semi-Final Rounds** shall consist of Four Qualifying Teams. The Semi-Final Rounds will have a Time Limit of 50 (fifty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 25 (twenty-five) minutes, in which the teams shall conclude their deliberations.

4. **The Final Round** will have a Time Limit of 60 (sixty) minutes for conclusion of a Negotiation Session. Each team shall be allotted 30 (thirty) minutes, in which the teams shall conclude their deliberations.

Note: The qualification to semi-finals and final round shall be on elimination basis.

• **Judging Criteria: -**

The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Opening Statements	10
Team Coordination	10
Knowledge of Law	10
Recognition of Key Issues of Dispute	10
Establishment of Relationship with Opposite Party	10
Consideration of the Best Interest of the Party	15
Solutions Suggested	15
Negotiation Analysis Statement	10
Response to Questions	10
Total	100

***Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.**

The Judges will also consider the following:

- **Alternative Courses of Action:** Consistent with the analysis of the client's problem, develop a set of potentially effective and feasible alternatives, both legal and non-legal.
- **Client's Goals and Expectations:** Learn the client's goals and initial expectations; modify or develop them as necessary.
- **Client's Informed Choice:** As appropriate, assist the client in his or her understanding of problems and solutions and in making an informed decision.
- **Description of the Problem:** Learn how the client views his or her situation, using a

combination of listening and questioning, drawing out both information and emotions of the client, as appropriate, to develop a reasonably complete and reliable description of the problem.

- **Effective Conclusion:** Conclude the interview skillfully and leave the client with a feeling of reasonable confidence and understanding, with appropriate reassurance, and with a clear sense of specific expectations and mutual obligations to follow.
- **Moral and Ethical Issues:** Recognize, clarify, and respond to any moral or ethical issue(s) which may have arisen, without being prejudicial in judgment.
- **Overall Rating:** Synthesize the above criteria as relevant in an overall rating/scoring.
- **Post-Interview Reflection:** signifies the feeling which their own client feels, the strengths and limitations of their interviewing and counseling skills, their handling of the substantive aspects of the client's problems (legal and non-legal), provided for an effective follow-up.
- **Problem Analysis:** Analyze the client's problem with creativity and from both legal and non- legal perspectives, resulting in a clear and useful formulation of the problem.
- **Teamwork:** As collaborating counselors, work together as a team, with flexibility and an appropriate balance of participation.
- **Working Atmosphere and Professionalism:** Establish the beginning of an effective professional relationship and working atmosphere and, if and when appropriate, orient the client to the special nature of the relationship, including confidentiality, explanation of fees and responding to client's concerns, mutual obligations and rights, duration and plan of the consultation, etc., in a courteous, sensitive and professional manner.

Please Note: The client is also entitled to speak during the Negotiation Proceedings.

The top ranked Participating Team in the Final Round will be adjudicated as the winner of the Competition.

***Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.**

CLIENT COUNSELLING COMPETITION

(RULES & REGULATIONS)

- **Brief about the event**

The competitors conduct an initial interview with a person playing the role of the client and then address both the client's legal and non-legal issues in Client Counseling Competition.

- **Competition Format:**

General Guidelines-

Each Counseling Session is divided into three parts:

- Consultation
- Post-Consultation
- Critique

- **Time frame:**

1. **The Preliminary Round** will have a Time Limit of 25 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.
2. **For Quarter-Final Rounds**, the 8 (eight) qualifying teams will have a Time Limit of 35 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.
3. **For Semi-Final Rounds**, the 4 (four) qualifying teams will have a Time Limit of 45 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.
4. **For Final Rounds**, the 2 (two) qualifying teams will have a Time Limit of 60 minutes for Client Counseling Session inclusive of the consultation, post-consultation & question answer round.

- **Judging Criteria:**

The Participating Teams will be evaluated by the judges based on the following criteria:

Particulars:	Maximum Marks:
Presentation	20
Problem Analysis	25
Knowledge and Applicability of Law	20
Post Interview Reflection	25
Ability to Answer Questions	10
Total:	100

***Note: The decision of the Judges shall be final. Hence it cannot be disputed at any given stage of the Tournament.**

The judges may also take account of the following –

1. Alternative Courses of Action
2. Client's Goals and Expectations
3. Client's Informed Choice
4. Description of the Problem Effective Conclusion
5. Moral and Ethical Issues
6. Overall Rating
7. Post-Interview Reflection
8. Problem Analysis
9. Teamwork
10. Working Atmosphere and Professionalism

PRIZES OF THE TOURNAMENT:

The prizes shall be awarded in the following categories:

1. **Winner of the ADR Tournament**
2. **Winners Med- Arb Team**
3. **Runners up Med-Arb**
4. **Winners Negotiation Competition**
5. **Runners up Negotiation Competition**
6. **Winners Client Counseling**
7. **Runners up Client Counseling**

IMPORTANT INFORMATION:**Important Dates:**

Last Date to fill the Registration form	12 th February 2022
Last Date for payment	16 th February 2022
Release of Negotiation Problem	16 th February 2022
Last date to seek clarification of Negotiation Problem	18 th February 2022
* Date of clarification's release	20 th February 2022
Last date to Submit Negotiation Simulation	01 st March 2022
Release of Med-Arb Problem	01 st March 2022

Registration fees:

Event	Fees Payable (per team)
Mediation-Arbitration/ Counselling (Each) Negotiation/ Client-	Rs. 1,500

CONTACT DETAILS**Faculty Convener:****Ms. Priyanka Ghai****Email: pghai@amity.edu****Faculty Co-Conveners:****Mr. Rituraj Sinha****Email: rsinha3@amity.edu****Students:****Khuloos Aziz Chawla****+91 9810663044****Ramansh Kakra****+91 8860363619****Suprita Anand****+91 9304113392****For any other query, Contact:**

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